

**OFFICE OF THE DISTRICT & SESSIONS JUDGE (SOUTH DISTRICT)
SAKET COURTS COMPLEX, NEW DELHI**

No. Judl-II/F.7/South/Saket/2020/LKD-209

dated, New Delhi the 16.08.2020

SUB: EXTENSION OF SUSPENDED FUNCTIONING OF SOUTH DISTRICT SAKET COURTS COMPLEX, NEW DELHI TILL 31.08.2020

In continuation of this office earlier circulars No. Judl-II/F.7/South /Saket/2020/6360-6410 dated 23.03.2020, No. Judl-II/F.7/South/Saket/2020 dated 30.03.2020, No. Judl-II/F.7/South/Saket/2020 dated 15.04.2020, No. Judl-II/F.7/ South /Saket/2020/LKD-10 dated 02.05.2020, No. Judl-II/F.7/South/Saket/ 2020/ LKD-17 dated 16.05.2020, No. Judl-II/F.7/South/Saket/2020/ LKD-24 dated 22.05.2020, No. Judl-II/F.7/South/Saket/2020/ LKD-29 dated 30.05.2020, No. Judl-II/F.7/South /Saket/2020 /LKD-59 dated 14.06.2020, No. Judl-II/F.7/South/Saket/2020/LKD-86 dated 30.06.2020, No. Judl-II/F.7/South/Saket/ 2020 / LKD-120 dated 15.07.2020, No. Judl-II/F.7/South/Saket/ 2020 / LKD-176 dated 31.07.2020 and in compliance of directions given in office order No. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi, New Delhi the functioning of the Courts of South District till 31.08.2020 be as per following:-

- (a) The courts shall henceforth take up all the cases listed before them through videoconferencing. However, evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.
- (b) The Judicial Officers shall be permitted to come to court for holding videoconference hearings from their respective chambers only when they do not have requisite technical infrastructure at their residences or where there is a breakdown of such infrastructure.
- (c) Physical hearings shall be permitted in those matters only where a grave urgency is involved and hearing through videoconferencing is not feasible. In case of any difficulty in holding of videoconferencing and any other computer related issue, **Sh. Yogender, Coordinator (Video Conference)** may be contacted at his **mobile no. 9560486134**.
- (d) For pronouncement of judgment in a criminal case, wherever required, the judicial officer may come to court for the same.
- (e) In all such instances of physical hearings, the norms of social distancing be scrupulously adhered to. The officers and officials shall leave the Court premises as soon as the official work is over and shall not meet anyone inside the Court premises except for official purpose.
- (f) The Judicial Officers shall adjourn those matters which can be heard appropriately through regular mode only.
- (g) The Judicial Officers shall not pass any adverse order in non-urgent/routine matters where the concerned advocate/litigant is unable to join the proceedings through video conferencing, till the time the physical functioning of the courts is resumed.
- (h) **All the bail applications in the pending matters shall be dealt by the concerned courts.** Such bail/urgent applications in the matters pending in the Courts of Additional Sessions Judges of the South District may be filed in pdf format at the email id bailfilingst.ddc@gov.in of Bail and Filing Section of the South District. The said email id shall remain under the control of Smt. Laxmi Dayal, SJA, Bail and Filing (to be assisted by Smt. Swati Negi, JJA, Bail and Filing), South District, who shall forward such bail applications on the independent email id of the concerned court immediately on receipt.

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(i) The Addl. Sessions Judges as per **Annexure 'A'** are hereby authorized u/s 10(3) of the Cr.P.C. to dispose off bail applications pertaining to Police Station/Investigating agencies of the South District/ Sessions Division of Delhi as mentioned against their respective names with effect from 17.08.2020 to 31.08.2020. Such bail applications can also be filed through e-filing and Smt. Laxmi, SJA, Bail and Filing Section, shall forward such applications on the email id of the concerned Court controlled by the Reader, as per duty roster. The Reader of the concerned court shall maintain the file and ensure proper and complete transmission of the same to Smt. Laxmi on change of roster, or after disposal of the application.

(j) The Courts of Duty Magistrates shall work as per the Duty Roster for the month of August,2020 issued by the Office of Ld. CMM (South), Saket Courts Complex, New Delhi.

(k) The Judicial Officers shall prepare a duty roster of the officials of their respective courts for the period from 17.08.2020 to 31.08.2020, in such a manner as to ensure that at least one official of the Court is present on all working days to facilitate the Judicial Officer to conduct the Video Conferencing and for transmission of requisite documents/records to the Judicial Officer. The roster shall be prepared keeping in mind the urgent need for social distancing and decongestion of Court complex. The Judicial Officers shall send the roster of their respective courts to **Sh. Satpal Arora, Branch In-charge, Admin. I & II, South District (WhatsApp no. 9810361756)**.

Remaining terms and conditions mentioned in the previous circular of this office shall remain the same.

Sd/-
(POONAM A BAMBA)
DISTRICT & SESSIONS JUDGE SOUTH
Saket Court Complex, New Delhi

No. Judl-II/F.7/South/Saket/2020/**LKD-209** dated, New Delhi the **16.08.2020**

Copy forwarded for information and necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi.
2. The Ld. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. All the Judicial Officers posted in South District, Saket Courts, New Delhi.
4. Officer In-Charge, Computer Branch, Saket Courts, New Delhi.
5. Officer In-Charge, Bail & Filing, South District, Saket Courts, New Delhi
6. The Judge In-Charge, Mediation Centre, Saket Court Complex, New Delhi.
7. The Secretary, DLSA, South District, Saket Courts, New Delhi.
8. The Chief Public Prosecutor South District, Saket Courts, New Delhi.
9. The Secretary Bar Association, Saket Courts, New Delhi.
10. The Director General (Prisons), Central Jail, Tihar, New Delhi.
11. The PRO, Saket Courts, New Delhi.
12. The Caretaking Branch, South District, Saket Courts, New Delhi.
13. PA/Reader to the Ld. District & Sessions Judge South.
14. R & I Branch for uploading on LAYERS.

Sd/-
(POONAM A BAMBA)
DISTRICT & SESSIONS JUDGE SOUTH
Saket Court Complex, New Delhi

ANNEXURE 'A'

17.08.2020 to 22.08.2020				
S. No	Name of Judicial Officers (A)	Name of Police Stations & Investigating Agencies	1 st Link Additional Sessions Judge (B)	2 nd Link Additional Sessions Judge (C)
1.	Sh. Bhupesh Kumar, ASJ/Special Judge (NDPS) 9910384771	Ambedkar Nagar, Sangam Vihar & Tigri	Ms. Chetna Singh, ASJ-03 9717196867	Sh. Saurabh Kulshreshtha, ASJ-01 (POCSO) 9910384857
2.	Sh. Atul Kumar Garg, PO MACT 9910384745	Special Task force of Delhi Police, C.A.W. Cell (South District), Mehrauli, Saket, INA Metro Station, Hauz Khas, Malviya Nagar, Neb Sarai, Maidan Garhi	Ms. Vineeta Goyal, ASJ (STFC) 9717996362	Ms. Jyoti Kler, ASJ-05 (POCSO) 9971993808
3.	Sh. Sudesh Kumar-II, ASJ-02 9910384843	Special Cell, Fatehpur Beri, E.O.W. Cell (South), Crime Branch (South), Metro Station Ghitorni and Safdarjang Enclave	Sh. Sanjeev Kumar Singh, ASJ (Electricity) 9910384812	Ms. Priya Mahendra, ASJ-04 (POCSO) 9910690113

24.08.2020 to 31.08.2020				
S. No	Name of Judicial Officers (A)	Name of Police Stations & Investigating Agencies	1 st Link Additional Sessions Judge (B)	2 nd Link Additional Sessions Judge (C)
1.	Ms. Chetna Singh, ASJ-03 9717196867	Ambedkar Nagar, Sangam Vihar & Tigri	Sh. Bhupesh Kumar, ASJ/Special Judge (NDPS) 9910384771	Sh. Saurabh Kulshreshtha, ASJ-01 (POCSO) 9910384857
2.	Ms. Vineeta Goyal, ASJ (STFC) 9717996362	Special Task force of Delhi Police, C.A.W. Cell (South District), Mehrauli, Saket, INA Metro Station, Hauz Khas, Malviya Nagar, Neb Sarai, Maidan Garhi	Sh. Atul Kumar Garg, PO MACT 9910384745	Ms. Jyoti Kler, ASJ-05 (POCSO) 9971993808
3.	Sh. Sanjeev Kumar Singh, ASJ (Electricity) 9910384812	Special Cell, Fatehpur Beri, E.O.W. Cell (South), Crime Branch (South), Metro Station Ghitorni and Safdarjang Enclave	Sh. Sudesh Kumar-II, ASJ-02 9910384843	Ms. Priya Mahendra, ASJ-04 (POCSO) 9910690113

In case, any of the judicial officers mentioned in Column A is on leave or unavailable due to any reason, the judicial officer whose name is mentioned in Column B against his/her name in the opposite column shall work as his/her 1st link judicial officer and the judicial officer whose name is mentioned in Column C against his/her name in the opposite column shall work as his/her 2nd link judicial officer. In the event of all three judicial officers being on leave or unavailable, the judicial officer whose name is mentioned immediately below the name of the concerned judicial officer within the same column shall work as the next link judicial officer. In case, even the next link judicial officer mentioned immediately below the name of the concerned judicial officer is also similarly on leave or not available, the judicial officer whose name finds mentioned immediately below thereafter in the same column shall work as the next link judicial officer for such duration for such purposes and so on and so forth. The three judicial officers mentioned in the first horizontal line shall be deemed to be the judicial officers placed immediately below the three judicial officers mentioned in the last horizontal line for the above purposes.